

H  
SLP(C)No. 80 OF 2001

ITEM No.207

Court No. 9

SECTION IX  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.80/2001

(From the judgement and order dated 09/08/2000 in WP 6107/99  
of The HIGH COURT OF BOMBAY)

EKNATH SHIVRAM KOTHAVALA

Petitioner (s)

VERSUS

VITTHAL SHIVGIR GOSAVI & ORS.

Respondent (s)

(With prayer for interim relief)  
( For Final Disposal )

Date : 07/12/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA  
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s) Mr. A.S. Bhasme,Adv.  
Mr. S.K. Visen,Adv.  
Mr. Manoj K. Mishra,Adv.

For Respondent (s) Mr. Udai Umesh Lalit,Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J  
.SP2

List on a non-miscellaneous day after six weeks.

.SP1

(Neena Verma)  
Court Master

(S. Malkani)  
Court Master